

TO BE PUBLISHED IN PART II SECTION 3(11) OF THE GAZETTE OF INDIA

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE)

28/5

NEW DELHI: DATED THE 25TH FEBRUARY, 1978.

NOTIFICATION
(INCOME TAX)

No. 2204 (F.No. 197/35/77-IT(AI): In exercise of the powers conferred by clause (v) of sub-section (2)(C) of section 10 of the Income-tax Act, 1961 (43 of 1961), the Central Government hereby notifies 'Shri Gajanan Maharaj Sansthan, Shegaon' for the purpose of the said section for and from the assessment year 1974-75.

Sd

(M. SHASTRI)

UNDER SECRETARY TO THE GOVERNMENT OF INDIA

To

The Manager,
Government of India Press,
Ring Road, Mayapuri Industrial Area,
(Near Rajouri Garden), New Delhi.

Copy to:-

1. President, Shri Gajanan Maharaj Sansthan, Shegaon, Khargson, Dist. Buldana, Maharashtra-444203.
2. The Commissioner of Income-tax, V & M, Nagpur with reference to his letter No. P-2/24/75-76 dated 16.1.78.
3. All Commissioners of Income-tax.
4. Directors of Inspection (IT)/(RS)/(P&P)/(Inv.), New Delhi.
5. Director of C&A Services (Income-tax), 1st Floor, Awan-e-Ghalib Kante Mata Gandra Lane, New Delhi (5 copies).
6. All Officers & Sections of I.T. Wing of C.B.D.T., New Delhi.
7. Comptroller & Auditor General of India, New Delhi (20 copies)
8. Bulletin Section of Bte. of Ins. (RS&P), New Delhi (5 copies).
9. Director of Training, IRS (Direct Taxes), Staff College, Nagpur (5 copies).
10. Shri K.S. Rao, Joint Secy., Ministry of Law, Justice and Company Affairs (Department of Legal Affairs), New Delhi.

[Signature]
(M. SHASTRI)

UNDER SECRETARY TO THE GOVERNMENT OF INDIA